

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

O.A. 658 of 1995

New Delhi this the 26th day of February, 1996

(8)

HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)

1. Shri G. Shankar Lingam
R/o 62/4C, Sector 2, DIZ Area,
Kali Bari Marg,
New Delhi-110 001.
2. Shri R.G. Pandey
R/o 30 YA, Gali No.10,
Vishwas Nagar,
Shahdara,
Delhi-32. ..Applicants

By Advocate Shri Arun Bhardwaj

Versus

1. The Union of India
through its Secretary,
Department of Telecom,
Sanchar Bhavan,
20, Ashoka Road,
New Delhi-110 001.
2. The Member (Finance)
Telecom Commission,
Sanchar Bhavan, 20, Ashoka Road,
New Delhi-110 001.
3. The Assistant Director General (SEA)
Department of Telecom,
20, Ashoka Road,
New Delhi-110 001.
4. Department of Personnel & Training,
Government of India
through its Secretary,
North Block,
New Delhi. ..Respondents

Shri B.K. Punj, proxy counsel for Shri M.M. Sudan,
Counsel for the respondents

ORDER (ORAL)

Hon'ble Mr. K. Muthukumar

The learned counsel for the applicant states that the relief prayed for in this application has been given by the respondents

(9)

and, therefore, ^b ~~submits~~ ^{prays} that this application has become infructuous. In view of this, the application is dismissed as having become infructuous.

No costs.


(K. MUTHUKUMAR)
MEMBER (A)

RKS